
(2022) 04 BOM CK 0140

Bombay High Court

Case No: Criminal Appeal No. 1630, 1631 Of 2011

M/S. Pinak Bharat And
Company

APPELLANT

Vs

Anil Ramrao Naik And
Anr

RESPONDENT

Date of Decision: April 5, 2022

Acts Referred:

- Negotiable Instruments Act, 1881 - Section 138

Citation: (2022) 04 BOM CK 0140

Hon'ble Judges: Prakash D. Naik, J

Bench: Single Bench

Advocate: Prerak A. Sharma, Arfan Sait

Judgement

Prakash D. Naik, J

1. The appeals are listed for directions at the instance of the appellants. The appeals are challenging the judgment of acquittal for offence under

Section 138 of Negotiable Instrument Act. By order dated 11th April, 2016, the hearing of the appeals was expedited and it was directed that both the

appeals be listed on final hearing board in the week commencing from 13th June, 2016.

2. Considering the aforesaid circumstances, the appeals be added to the final hearing board commencing from 18th April, 2022. Liberty to mention for

hearing of appeal in the event, the matter does not reach for final hearing.